

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)-185/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Ramesh Bishnoi**

**...Financial Creditor**

**Versus**

**M/s Ninaniya Estates Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Aishwarya Sharma, Adv.

For the Corporate Debtor : Sonal Anand, Adv.

**ORDER**

Heard Ms. Aishwarya Sharma, Adv. for the Petitioner / Financial Creditor and Mr. Sonal Anand, Adv. for the Respondent / Corporate Debtor. Both the counsels submit that a copy of settlement has been uploaded in e-filing vide Diary No. 0811101002782019 and the matter has been amicably settled. Learned Counsel for the Petitioner / Financial Creditor seeks unconditional withdrawal of the matter. In the circumstances, the CP is dismissed as withdrawn.

Sd -

(Raghu Nayyar)  
Technical Member

Sd -

(Deep Chandra Joshi)  
Judicial Member

December 21, 2021  
H.M